COVERNMENT OF WEST BENCA

LAW DEPARTMENT

Legislative

West Bengal Act XI of 1961

PUBLIC DEMANDS (VALIDATION OF CERTIFICATES AND NOTICES) ACT, 1961.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 28th April, 1961.]

[28th April, 1961.]

An Act to validate certain certificates filed and notices served under the Bengal Public Demands Recovery Act, 1913.

Ben, Act III of 1913.

Whereas it is expedient to validate certain certificates filed and notices served under the Bengal Public Demands Recovery Act, 1913;

It is hereby enacted in the Twelfth Year of the Republic of India, by the Legislature of West Bengal, as follows:-

This Act may be called the Bengal Public Demands Recovery (Validation of Certificates and Notices) Act, 1961. title.

Notwithstanding any decision of any Court and notwithstanding anything to the contrary contained in the of certi-Bengal Public Demands Recovery Act, 1913 (hereinafter floates referred to as the said Act) or in the rules made or forms sections 4 prescribed thereunder, no certificate filed under section 4-or section 6 of the said Act and no notice served under section 7 of the said Act shall be deemed to be invalid or shall be called in question merely on the ground of any defect, error section 7 or irregularity in the form thereof.

Validation filed under of Ben. Act III of 1913.